

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The fruit preservation factory in Manipur was set up in 1958 with the initial target of producing 1826 kgs. of different kinds of fruit products. The production has gradually increased to 17,000 kgs. during 1970-71 and the target for 1971-72 is about 30,700 kgs. Further expansion programme is underway which will increase the capacity to 100 tonnes per year.

(b) Rs. 1,37,740/-.

(c) 10

(d) Not yet.

(e) Does not arise.

**Application of E.P.F. ACT,
1952 to Mines**

3617. **SHRI R. P. YADAV:** Will the Minister of **LABOUR AND REHABILITATION** be pleased to state:

(a) the mines to which Employees Provident Fund Act, 1952 has been applied so far and the mines to which it has not been extended so far; and

(b) the time by which the Employees Provident Fund Act, 1952 is going to be applied to those mines, to which it has not been applied so far?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Employee's Provident Funds and Family Pension Fund Act, 1952 has been extended to certain mines, a Statement of which is enclosed. It is proposed to extend the Act to the remaining mines (except coal mines which have a separate Provident Fund Scheme) as expeditiously as possible.

STATEMENT

1. Iron-ore Mines.
2. Manganese Mines.
3. Limestone Mines.
4. Gold Mines.
5. Mica Mines.
6. Bauxite Mines.
7. China Clay Mines.
8. Magnesite Mines.
9. Barytes Mines.
10. Dolomite Mines.
11. Fire clay Mines.
12. Gypsum Mines.
13. Kyanite Mines.
14. Sillimite Mines.
15. Steatite Mines.
16. Diamond Mines.

**Introduction of E. P. F. Scheme in
Mica Mines in Bihar and
Rajasthan**

3618. **SHRI R. P. YADAV:** Will the Minister of **LABOUR AND REHABILITATION** be pleased to state:

(a) whether Government are aware the large number of Mica mines in Bihar and Rajasthan have not been surveyed with the result that Employees' Provident Funds Act, 1952 has not been applied to such mines; and

(b) if so, the steps being taken to have the intensive surveys completed within a short period so as to apply Employees Provident Fund Act, 1952 with retrospective effect?